

**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

No. O.A. 1576 of 2017

Date of order: 6.9.2018

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Amarnath Mukherjee,  
Son of Late A.N. Mukherjee,  
By faith Hindu,  
Working as Porter (Traffic) under  
Station Manager, Eastern Railway,  
Sealdah Division, Ichapore and residing at  
12, Gobinda Singh Road, Gorifa,  
24- Parganas (North) and P.O. Gorifa,  
P.S. Naihati, Pin No. : 743 166.

.. Applicant

- V E R S U S -

1. Union of India,  
Through the General Manager,  
Eastern Railway,  
17, N.S. Road,  
Kolkata - 700 001,
2. The Sr. Divisional Personnel Officer,  
Eastern Railway, Sealdah Division,  
Kolkata - 700 014,
3. The Sr. Divisional Finance Manager,  
Eastern Railway, Sealdah Division,  
Kolkata - 700 014.

.. Respondents

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : None

**O R D E R (Oral)**

**Per Dr. Nandita Chatterjee, Administrative Member:**

The instant Original Application has been filed under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

"(a) To issue direction upon the respondents to give continuous service benefit, annual increment, leave salary, bonus and all consequential benefit to the applicant forthwith;

*[Signature]*

- (b) To issue further direction upon the respondents to consider the representations dated 21.3.2012, 4.9.2015, 14.6.2016, 14.3.2017 and 25.4.2016 forthwith;
- (c) To issue further direction upon the respondents to give continuous service benefit, annual increment along with all consequential benefit and delayed payment of 12% interest forthwith;
- (d) Any other order or orders as the Learned Tribunal deem fit and proper.
- (e) To produce connected Departmental record at the time of hearing."

2. Ld. Counsel for the applicant is present and heard. None for the respondents.

3. The Ld. Counsel for the applicant submits that a representation dated 14.6.2016 (Annexure A-10 to the O.A.) is pending at the level of the respondent authorities namely, the Sr. Divisional Personnel Officer, Eastern Railway, Sealdah, who is respondent No. 2 in the instant O.A.

4. Ld. Counsel for the applicant further submits that the applicant would be satisfied if a direction is issued to the respondent authority to dispose of the same in a time bound manner.

5. Accordingly, without entering into the merits of the matter, we dispose of the instant O.A. by directing the respondent No. 2, who is the Sr. Divisional Personnel Officer, Eastern Railway, Sealdah to examine the contents of the representation dated 14.6.2016 (Annexure A-10 to the O.A.), if received at his end, within a period of 4 weeks from the date of receipt of a copy of this order. The decision should be in accordance with law and based on the extant rules and regulations governing this field and should be conveyed by way of reasoned and speaking order to the applicant forthwith.

6. With this, the O.A. is disposed of. No order as to costs.

  
(Dr. Nandita Chatterjee)  
Administrative Member  
SP

  
(Bidisha Banerjee)  
Judicial Member